

Regulation of electrical vehicles

412. SHRI A. VIJAYAKUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether electrical vehicles are exempted from registration in transport authorities;
- (b) if so, the reasons therefor;
- (c) whether many mishaps/accidents happen due to e-rickshaws or electric vehicles;
- (d) whether there are any mechanism/guidelines to trace the vehicle for violation of law; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) No, Sir. Provisions regarding registration of motor vehicles including electrical vehicles are contained in Chapter-IV of Motor Vehicles Act, 1988 (MV Act) and Chapter-III of Central Motor Vehicles Rules, 1989 (CMVRs).

(c) At present, Ministry collects and compiles information on road accidents from Police Departments of States/Union Territories on a 19-item format devised under Asia Pacific Road Accident Data (APRAD) of United Nations' Economic and Social Commission for the Asia and the Pacific (UN-ESCAP). As such, there is no data available with Ministry regarding number of mishaps/accidents which have occurred due to e-rickshaws or electric vehicles.

(d) and (e) Implementation of provisions of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 comes under the purview of State Governments. Further, section 95 and section 96 of Motor Vehicles Act, 1988, vests powers to the State Governments to make rules for control of transport vehicles.

Char Dham highway

413. SHRIMATI AMBIKA SONI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has decided to upgrade highway connecting Char Dham;
- (b) if so, the details thereof;
- (c) what is the estimated project cost and by what time the work would be completed; and